

(a) the number of entrepreneurs in Delhi and Ghaziabad who applied for assistance in the form of soft loans from the IDBI (National Equity Fund) during the last two years till date, for setting up new projects and for rehabilitation of sick units;

(b) the amount sanctioned to each entrepreneur during the above period;

(c) whether the Union Government propose to increase the limit of project cost for grant of loan;

(d) if so, the details thereof;

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The National Equity Fund Scheme, introduced by Industrial Development Bank of India (IDBI), is currently being operated by the Small Industries Development Bank of India (SIDBI). According to the information furnished by SIDBI 2 entrepreneurs from Delhi and Ghaziabad have received assistance under the scheme for setting up new projects during the period April 1989-August 1991.

(b) The assistance granted under the NEF Scheme to the two entrepreneurs was Rs. 19,655 and Rs. 40,000 respectively.

(c) and (d). The ceiling on project cost eligible for assistance under the National Equity Fund Scheme has been raised from Rs. 5 lakhs to Rs. 10 lakhs with effect from August 12, 1991, as announced under new policy measures for promoting and strengthening small tiny and village enterprises.

(e) Does not arise.

Applications Under Semflex in Uttar Pradesh

7140. SHRI RAMESH CHAND TOMAR

SHRI VIRENDRA SINGH:

Will the Minister of DEFENCE be pleased to state:

(a) the Outcome of the Scheme for Self Employment of Ex-Servicemen (SEMFEX) during the last three year;

(b) the number of applications received by the Government under the SEMFEX from the Ex-servicemen of Uttar Pradesh during 1990 and 1991 till date;

(c) the number of applications out of them approved for financial assistance and the reasons for delay, if any, in approving the applications; and

(d) the criteria adopted for according the approval?

THE MINISTER OF STATE IN THE MINISTRY OF PERTOLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE. (SHRI S. KRISHAN KUMAR): (a) to (d). A Statement is enclosed.

STATEMENT

The self-employment schemes, SEMFEX-1 AND SEMFEX-II were launched in 1987 and 1988, respectively. An amount of Rs. 103 crores had been sanctioned under SEMFEX I schemes to over 4, 000 Ex-Servicemen, till December 1990. Under SEMFEX-II scheme, an amount of Rs. 6 crores had been sanctioned to over 1, 200 ex-Servicemen, till 31st March, 1991.

As per the information furnished by the Rajya Sainik Board, Uttar Pradesh, 188 applications had been received under SEMFEX-I Scheme from the ex-Servicemen of U.P. during 1990 and 164 during 1991 (upto 30 June, 1991). of these, 99 and 88 applications, respectively, have been sanctioned for assistance. Under SEMFEXII scheme, 394 applications were received during 1990 and 138 during 1991 (upto 30th June, 1991), of which 85 and 27 applications have been sanctioned for assistance.

The applications which are complete in

all respects are processed and disposed of expeditiously and loan sanctioned generally within a period of three months. However, sometimes delays occur on account of an application being incomplete, the proposed project not being found viable, collateral security not being to the satisfaction of the sanctioning authority etc.

Each application received under SEMFEX-I/SEMFEX-II Schemes is carefully examined on merits, keeping in view the viability of the proposed project. The main eligibility conditions laid down for the schemes include:-

SEMFEX-I

(a) The applicant should be below 60 years of age.

(b) The applicant should be registered with the concerned Zila Sainik board/Rajya Sainik Board. Persons applying for assistance must, in addition, be registered with the Directorate General, Resettlement.

(c) Projects costing upto Rs. 12 lakhs only are considered for assistance.

(d) The applicant should not have any outstanding loan, under any other scheme, to be paid back.

SEMFEX-II

(a) The Applicant should be registered with the concerned Zila Sainik Board/Rajya Sainik Board. Persons applying for assistance must, in addition, be registered with the Directorate General, Resettlement.

(b) The applicant should not have any outstanding loan, under any other scheme, to be paid back.

(c) While there is no ceiling for the farm

sector, Projects for the non-farm sector costing upto Rs. 7.5. lakhs will be financed.

Modernisation of Textile Mills

7141. DR. G.I. KANAUJIA:
SHRI KALKA DAS:

Will the Minister of TEXTILES be pleased to state:

(a) the programme of the National Textile Corporation for the modernisation of the various textile mills during the current year;

(b) the amount spent for the modernisation of each textile mill during the last three years, Statewise;

(c) whether some of the textile mills out of them have been closed or are running in heavy losses;

(d) if so, the reasons therefor; and

(e) the steps proposed to be taken by the Union Government to ensure that the textile mills on which huge amount has been spent, are not closed?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHILOT): (a) At present modernisation scheme in respect of 28 units of NTC, involving an outlay of Rs. 129.34 crores have been cleared by the NTC/Financial Institutions and are various stages of implementation. Modernisation proposal envisaging an outlay of Rs. 88.07 crores in respect of 12 units have also been submitted and are awaiting clearance from Financial Institutions.

(b) The amount sanctioned for the modernisation of such of the textile mills during the last three years Statewise are as under:-